

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasahib Shinde): (a) Yes but only the Bihar Government have declared certain areas as famine areas so far.

(b) The declaration of any area as a famine area is entirely a matter for the State Governments and it is not necessary for the Government of India to issue any directive in this regard

(c) The declaration of famine by the Government of Bihar in certain areas of the State was accompanied by an intensification of relief measures already undertaken. Relief measures taken have already been indicated in detail in the "Review of Food and Scarcity Situation" placed on the Table of the Sabha on the 10th July, 1967

#### Supreme Court Judgment on Fundamental Rights

\*1357. Shri Vishwa Nath Pandey:  
Shri N. R. Laskar.

Will the Minister of Law be pleased to refer to the reply given to Unstarred Question No 1546 on the 6th June, 1967 and state

(a) whether Government have since considered the judgement of the Supreme Court regarding the fundamental rights

(b) if so, the decision taken in the matter, and

(c) if not, the reasons for the delay?

The Deputy Minister in the Ministry of Law (Shri D. B. Chavan):  
(a) Yes Sir

(b) Government have accepted in principle a proposal to amend the Constitution so as to make it clear that Parliament has the power to amend any Part of the Constitution including Part III relating to fundamental rights

(c) Does not arise

#### Ship-building Industry

\*1358. Shri Kameshwar Singh:  
Shri A. Sreedharan:  
Shri S. S. Kothari:

Will the Minister of Transport and Shipping be pleased to state

(a) the steps taken to provide larger funds for the ship-building industry keeping in view the past and present Suez crisis, resulting increased freight and heavy drain on the foreign exchange,

(b) the extent to which the allocation of funds has been increased, and

(c) the extent to which Government propose to increase the annual tonnage of indigenously built ships?

The Minister of Transport and Shipping (Dr V. K. R. V. Rao):

(a) to (c) A provision of Rs 15 86 crores has been made in the draft outline of the Fourth Plan for the expansion of the Hindustan Shipyard Limited Visakhapatnam, which has targetted for an annual output of 50 000 DWT as against the existing output of 30 000 DWT/40 000 DWT

A provision of Rs 15 crores has been made for the Second Shipyard at Cochin in the Draft Outline of the Fourth Plan. The next steps to be taken in regard to this Project are under consideration of Government

#### Losses of Indian Airlines Corporation

\*1359. Shri Baburao Patel: Will the Minister of Tourism and Civil Aviation be pleased to state

(a) whether it is a fact that the losses of the Indian Airlines Corporation have been continuously increasing because of top-heavy expenses, frauds and mismanagement,

(b) whether Government propose to appoint a high-powered Committee of Members of Parliament to inquire into the day-to-day working of the Indian Airlines Corporation with